Chambal region. But for small in- I dustries in the Chambal region me cut is 10 per cent. In the Bhakra region there is no cut at all.

I have already mentioned some ^{OI} the projects which are going to be taken up in the Fourth Five Year Plan. I do not think I need go into that.

As far as thermal power is concerned, it has found place in the power map of Rajasthan. Apart from this, there is the nuclear station.

Then the hon'ble Member referred to other matters. He will excuse me if I do not go into all of them. So far as Avurveda is concerned, if I may end on a lighter vein, the best way of ensuring the growth of Ayurveda in Rajasthan is to continue the rule of the present Governor.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT: Madam, I move:

"That the Bill be returned."

The question u>as put and the mo~ tion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of the State of Rajasthan for the services of the financial year 1966-67, as passed by the Lok Sabha, be taken into consideration."

Section 144 in

New Delhi

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT: Madam, I move:

"That the Bin be returned."

The question was put and the motion was adopted.

RE IMPOSITION OF SECTION 144 IN NEW DELHI

SHRI BHUPESH GUPTA (West B'engal): Madam, before you take up the next business I have to submit that yesterday the Chairman gave his direction, if I may say so, to the Home Minister that something should be said about the imposition of Section 144 in Delhi to ban the procession of the Central Government employees. Up to now nothing has been said on this subject. We should like to hear what the hon'ble Minister, the Leader of the House, has to say. That is all.

THE DEPUTY CHAIRMAN: The direction of the Chairman was conveyed to the Government.

BHUPESH GUPTA: No. SHRI Madam, it should be in the past perfect tense. It was conveyed or it had been conveyed because "been" was yesterday? Yesterday morning I raised Immediately the Chairman gave the direction and I understand a copy-was also sent, more or less, at that time. Normally the Government should have made the statement yesterday in the course of the day. Today also they have not made the statement.

THE DEPUTY CHAIRMAN: We shall wait till Monday.

THE ARMED FORCES (SPECIAL POWERS) CONTINUATION BILL, 1967

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): Madam. I move:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958₁ for a further period, as passed by the Lok Sabha, be taken into consideration."

SHRI BHUPESH GUPTA (West Bengal): Yes, make your speech.

SHRI M. C. CHAGLA: A short speech.

THE DEPUTY CHAIRMAN: Do you want to say something?

SHRI M. C. CHAGLA; Shall I say now or shall I reply to the debate?

SHRI MULKA GOVINDA REDDY (Mysore): You should say something now.

SHRI M. C CHAGLA: I am in the hands of the Members of the House. If they are not tired of hearing my voice, I will say a few words.

SHRI BHUPESH GUPTA: You are in the hands of the House all right but you slip out of our fingers.

THE DEPUTY CHAIRMAN: He has changed his mind. He will say something.

SHRI M. C. CHAGLA: Madam Deputy Chairman, I shall be very brief. I will speak when I reply to the debate. Madam, for a change this Bill is a noncontroversial Bill. I want to point out that this is an enabling Bill. It enables the Governor to declare any part of Nagaland or the whole of it a disturbed area. It is only when that declaration is made

that the substantive provisions of the Act apply. The substantive provisions are—I do not want to go into details —to support the civil authority with Armed Forces. Some special powers are given to the Armed Forces to deal with the disturbed situation in Nagaland. Let me say a few words about Nagaland. I am convinced as I am sure the House is convinced that you cannot have a military solution in Nagaland. You have to have a peaceful solution. The Army cannot solve this problem. Hardly any problem in this world is solved by a military solution and therefore the Government sincerely believes in a peaceful solution of this Naga problem. We have done many things . . .

SHRI RAJNARAIN (Uttar Pradesh): Is it a fact?

SHRI M. C. CHAGLA: It is a fact and I will try to satisfy you. We have done many things to bring about a peaceful solution. Let m_e enumerate them. have, in the first place, conferred upon Nagaland the stah< Statehood. It means we have madf Nagaland equal with all other Stati ts To us, Nagaland is as much an inlegra' part of India as Punjab, or Kashmir or Maharashtra or Madras or Bengal. We have made no distinction between Nagaland and the other States which constitute our Union. Secondly, we have suspended the operations and you must have heard on the radio today and seen in the papers that the suspension of operations were to have come to an end to-day. In o! words, from tomorrow the suspansic i of operations would have ceased but we have extended it further for tvi months. Thirldy, we have had rounds of peace The Prime Minister hat' been talking to the Naga bos She has had five rounds and the talks are going on. great believer in talks. also a am Talks are the life* blood of democracy. It is a great tiling if people with opposing views coa sit across a table and understand each other's point of view. agree that to-day unfortunately we have not arrived at a concensus. The view of the Government is that within the